CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 529/TD/2026

Subject	:	Petition under Section 15 (1) of the Electricity Act, 2003, read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 for the grant of Category-III inter-State trading licence under Section 14 of the Electricity Act, 2003.
Petitioner	:	Probus Smart Things Private Limited (PSTPL)
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Avijeet Lala, Advocate, PSTPL Ms. Shreya Dubey, Advocate, PSTPL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petition may be reserved for orders, as no objections have been received in response to the public notices published in newspapers, and that the Petitioner has complied with all requirements under applicable law.

2. Considering the above, the Commission reserved the matter for orders.

By order of the Commission

(Vipan Sharma)
Deputy Chief (Law)